

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST :

DELHI

Bail Application No. 1686
FIR No. 312/2020
PS : Mundka
U/S: 33/38 Delhi Excise Act
State Vs. Ram Babu

14.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Rajan Joshi, Ld. Counsel for applicant/accused.

Reply to the bail application filed be taken on record.

Heard.

After advancing arguments for some time, the counsel for the applicant seeks permission to withdraw the application. An endorsement to that effect has been made by him on the application. In view of the same, the application is dismissed as withdrawn and disposed off accordingly.

At request, copy of the order be given dasti.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
14.08.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1688

FIR No. 853/2020

PS : Nihal Vihar

U/S: 380/457/411/34 IPC

State Vs. Laxmi Narayan @ Bittoo

14.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Manish Sharma, Ld. Counsel for applicant/accused.

Neither the IO present nor file any reply to the bail application filed by the applicant / accused as yet. Let notice be issued to the IO to file the reply for the next date of hearing.

It is informed that charge-sheet has been filed before the Ld MM, therefore, let the charge-sheet be summoned for next date of hearing.

Put up for arguments on **25.08.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
14.08.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing.

Bail Application No. 1582

FIR No. 114/2020

PS : Anand Prabat

U/S: 452/308/506/34 IPC

State Vs. Suraj

14.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Vikram Phogat, Ld. Counsel for applicant/accused through VC.

IO/ASI Bhupender Singh present.

Reply filed be taken record.

It is informed that the charge-sheet has been filed before the Ld MM, therefore, let the charge-sheet be summoned for next date of hearing.

Put up for arguments on **19.08.2020**. IO shall remain present on date fixed.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
14.08.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

**Bail Application No. 1638
FIR No.383/2020
PS : Mundka
U/S: 33 Delhi Excise Act.
State Vs. Vishal**

14.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

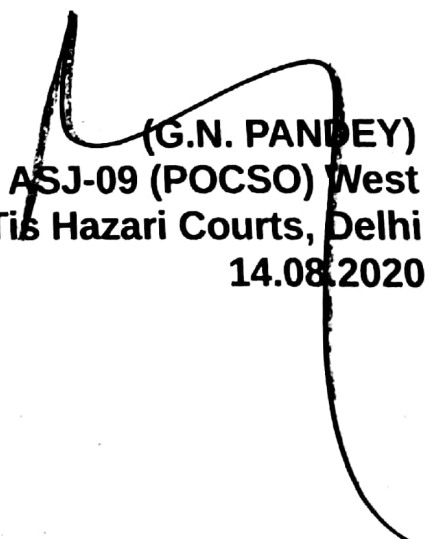
Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh. Satish Kumar, Ld. Counsel for applicant/accused.

Reply already filed.

Heard.

After advancing arguments for some time, the counsel for the applicant seeks permission to withdraw the application. An endorsement to that effect has been made by him on the application. In view of the same, the application is dismissed as withdrawn and disposed off accordingly.


(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
14.08.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1672

FIR No.383/2020

PS : Mundka

U/S: 33 Delhi Excise Act.

State Vs. Vishal

14.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh. Satish Kumar, Ld. Counsel for applicant/accused.

Reply to the bail application filed be taken on record.

Heard.

After advancing arguments for some time, the counsel for the applicant seeks permission to withdraw the application. An endorsement to that effect has been made by him on the application. In view of the same, the application is dismissed as withdrawn and disposed off accordingly.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
14.08.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

**Bail Application No. 1685
FIR No. 193/2020
PS : Anand Prabat
U/S: 308 IPC
State Vs. Laxman**

14.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Munish Chhoker, Ld. Counsel for applicant/accused.

Reply not received.

Let the notice be issued to the IO to file reply to the bail application filed by the applicant / accused for next date of hearing.

Put up for consideration on **19.08.2020**.

**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
14.08.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1695

FIR No. 375/2020

PS : Mundka

U/S: 33/38/58 Delhi Excise Act

State Vs. Praveen

14.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Harsh Vardhan Sharma, Ld. Counsel for applicant/accused.

Reply filed to the bail application be taken on record.

On the request of Ld. Counsel for accused, put up for arguments on **25.08.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
14.08.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

FIR No.58/2020

PS : Mundka

U/S: 374/397/459/34 & Sec. 25/27/54/59 Arms Act.

State Vs. Ashok Kumar

14.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for grant of interim bail/ regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Harsh Vardhan Sharma, Ld. Counsel for applicant/accused.

Reply not filed by the IO.

Let notice be issued to the IO to file the reply to the application on the next date of hearing.

Put up for consideration on 25.08.2020.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
14.08.2020